

ACT No. XXIX OF 1934.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 31st August, 1934.)

An Act further to amend the Indian Income-tax Act, 1922, for a certain purpose.

WHEREAS it is expedient further to amend the Indian Income-tax Act, 1922, for the purpose hereinafter appearing; It is hereby enacted as follows:—

Short-title.

Amendment of section 49, Act XI of 1922

1. This Act may be called the Indian Income-tax (Amendment) Act, 1934.

2. In section 49 of the Indian Income-tax Act, 1922,— XI of 1922.

(a) in sub-section (1),—

(i) after the words "between the Indian rate of tax" the words "or the appropriate rate of United Kingdom income-tax, whichever is less," shall be inserted, and

(ii) the proviso shall be omitted; and

(b) to sub-section (2) the following clause shall be added, namely:—

"(d) the expression 'appropriate rate of United Kingdom income-tax' has the meaning assigned to that expression in section 27 of the Finance Act, 1920, as amended by the Finance Act, 1927."

Price anna 1 or 1½d.

GIPD—L131LD—26-9-34—6,000.